

**GOVERNMENT OF INDIA
MINISTRY OF LAW AND JUSTICE
DEPARTMENT OF JUSTICE**

LOK SABHA

STARRED QUESTION NO. †*172.

TO BE ANSWERED ON WEDNESDAY, 07TH MARCH, 2018.

Special Courts For Pending Cases

†*172. SHRI BHAIRON PRASAD MISHRA:

Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) whether the Government has taken any decision to develop any new system or set up special courts to dispose of the pending cases;**
- (b) if so, the details thereof; and**
- (c) if not, whether the Government is likely to consider any such action plan and if so, the details thereof?**

ANSWER

**MINISTER OF LAW AND JUSTICE AND ELECTRONICS AND INFORMATION
TECHNOLOGY
(SHRI RAVI SHANKAR PRASAD)**

(a) to (c): A Statement is laid on the Table of the House.

STATEMENT REFERRED TO IN REPLY TO PARTS (a) TO (c) of LOK SABHA STARRED QUESTION NO. *172 FOR ANSWER ON 07TH MARCH, 2018.

(a) to (c) : Setting up of subordinate courts including special courts lies within the domain of the State Governments which set up such courts as per their need and resources, in consultation with the concerned High Courts. The Government of India in its Memorandum to the 14th Finance Commission proposed setting up of Fast Track Courts (FTCs) across the country at a cost of Rs.4,144 crore for trial of cases of heinous crimes, involving senior citizens, women, children, physically challenged and persons affected with terminal ailments *etc.* The 14th Finance Commission endorsed the proposal of the Union Government and urged the State Governments to use the additional fiscal space provided by the Commission in the form of enhanced tax devolution (from 32% to 42%) to meet such requirements. The States have, therefore, set up FTCs from the additional tax devolution provided to them as per their requirement. As per available information, at present there are 727 Special Fast Track Courts functioning in various States. The details are given in Annexure 'A'. In addition, State governments have set up 12 Special Courts to deal with criminal cases related to legislators, and the details are given in Annexure 'B'.

Statement referred to in Lok Sabha Starred Question No.*172 for reply on 07th March, 2018

Special Fast Track Courts

| Name of the States/UTs | Number of Fast Track Courts |
|---|------------------------------------|
| Andhra Pradesh, Telangana | 72 |
| Assam, Arunachal Pradesh, Nagaland, Mizoram | 0 |
| Bihar | 55 |
| Chhattisgarh | 21 |
| Delhi | 14 |
| Goa | 4 |
| Gujarat | 0 |
| Haryana | 0 |
| Himachal Pradesh | 0 |
| Jammu & Kashmir | 5 |
| Jharkhand | 14 |
| Karnataka | 0 |
| Kerala | 0 |
| Madhya Pradesh | 0 |
| Maharashtra | 100 |
| Manipur | 3 |
| Meghalaya | 0 |
| Odisha | 0 |
| Punjab | 0 |
| Puducherry | 0 |
| Rajasthan | 0 |
| Sikkim | 2 |
| Tamil Nadu | 69 |
| Tripura | 3 |
| Uttar Pradesh | 273 |
| Uttarakhand | 4 |
| West Bengal | 88 |
| Total | 727 |

Annexure – B

Statement referred to in Lok Sabha Starred Question No.*172 for reply on 07th March, 2018

Special Courts to deal with criminal cases related to legislators

| Name of State | Number of Special Court |
|----------------------|--------------------------------|
| Telengana | 1 |
| Tamilnadu | 1 |
| Karnataka | 1 |
| Bihar | 1 |
| Andhra Pradesh | 1 |
| Kerala | 1 |
| Maharashtra | 1 |
| Madhya Pradesh | 1 |
| Uttar Pradesh | 1 |
| West Bengal | 1 |
| Delhi | 2 |
| Total | 12 |
